Union Public Service

Commission

[Shri F. H Mohsin]

amend the Public Wakfs (Extension of Limitation) Act, 1959, as in force in the Union Territory of Delhi

The question was put and the motion was adopted.

SHRI F H MOHSIN: Sir, I introduce the Bill

THE INDIAN WORKS OF DEFENCE (AMENDMENT) BILL, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J B. PATNAIK): Sir, on behalf of Shri Jagjivan Ram, I beg to move for leave to introduce a Bill further to amend the Indian Works of Defence Act, 1903

The question was put and the motion was adopted.

SHRI J B P\TNAIK Sii, I introduce the Bill.

MR. DEPUTY CHAIRMAN The House stands adjourned till 2 15 P.M. today.

The House then adjourned for lunch at thirteen minutes past one of the clock

The House reassembled after lunch at fifteen minutes past two of the clock

The Vice-Chairman (Shri V. B. Raju) in the Chair.

MOTION RE TWENTY-SECOND ANNUAL REPORT OF UNION PUBLIC SERVICE COMMISSION

श्री गोलाप बरबोरा (ग्रासाम). उपसभापित महो-दय, कल हम बोल रहे थे कि देश मे जहा-जहा नौकरियो का सवाल है, वह देश के जो पिछडे हुए सप्रदाय है या पिछडे इलाके हैं, वहा के लोगो को बहुत कम मिलती है श्रीर एडवांस्ड कम्युनिटोज

के लोग जैसे बगाल मे है, तिमल नाडु मे है, दिल्ली के अगल बगल हरियाणा पजाब के लोग है, इन लोगो की तादाद इन नौकरियों में ज्यादा है। जा लोग इन नौकरियो मे भ्राज ज्यादा तादाद मे है, उनके खिलाफ मुझे कोई खास बात नही कहनी हे, लेकिन एनराज इस बात पर है कि जिस व्य-वस्था के लिए यह सब हा रहा है, उस को खत्म करने के लिए म्राजादी के 25 माल बाद भी कुछ नही किया जा रहा है। यह बात सही है कि हिन्दु-स्तान मे बहुत दिनो तक ग्रुग्रेजो की हकुमत रही श्रौर उस समय ग्रग्नेजी का बोलबाला था श्रौर देश के जिन प्रान्तों के लोगों ने ग्रौर प्रान्तों से सौ वर्ष पहले भ्रग्रेजी सीख ली थी, वही लोग पहले नौकरियों में स्ना गये स्नौर उन लोगों की एक कैंटे-गरी (ग्रुप) बन गयी सेट्ल सर्विसेज मे श्रीर वह ग्राज तक चली ग्रा रही है। तो सर्विसेज मे जो यह कैटेगरी बन गयी है एडवास्ड स्टेट्स की या कुछ न्नागे बढे हए लोगो की, जो लोग कि सोमाइटी मे ग्रागे बढे हुए है, यह चलते रहने देना उचित नही है। जो देश के पिछड़े लोग है, उन लोगों की भी उसमे ग्राने का मौका मिलना चाहिए ग्रौर उसके लिए एक ही रास्ता है। क्ल भी कुछ -मज्जना ने बोला था कि इस देश में मिर्फ ग्रग्रेजी के जरिये यनिटी का जो सपना देखा जा रहा है, उम के चलने ही यह कुछ लोगो का कसेटेशन है। इस को हटाने के लिए इस समय जो क्षत्रीय भाषाये है, उन मे पब्लिक सर्विस कमीशन के इम्तहान लिये जाने चाहिये। लोक भाषास्रो के माध्यम से लोगो को लोक सेवा ग्रायोग की गरीक्षाग्रो मे बैठने का ग्रवसर मिलना चाहिए, नहीं तो कुछ ऊचे वर्ग के लोग ही उन नौकरियों में आते रहेंगे। आज कुछ एडवास्ड कम्यनिटी के लोगो की एक कैंटेगरी सर्विसेज मे चली ग्रा रही है ग्रौर वही लोग नौकरियो पर कब्जा करते चले ग्रा रहे ह । ग्राज केवल अग्रेजी जानने से भी कुछ नही होता; क्योकि ग्राज की भ्रग्नेजी के कई प्रकार है। इंग्लिस्तान का ग्रग्रेजी, इडियन इंग्लिश, पब्लिक स्कुल्स की ग्रग्रेजी, इन सब मे भी स्रापस मे बहुत फर्क है। तो जिन कैटेगरीज के बच्चे पब्लिक स्कल्स से आते है, उन्ही बच्चो को नौकरियो मे आगे आने का मौका मिलता है और जैसा कल कुछ सज्जनो ने यहा

कहा था कि एक स्टैंडर्ड है स्मार्टनैस ग्रौर एफी-शियेसी का स्रौर यह सब हम लोग पाच माल दिल्ली मे रह कर देख चुके है कि जो ग्रच्छी टोन मे ग्रंग्रेजी बोल पाता है वही स्मार्ट माना जाता है, जो वेस्टर्न ड्रेसेज के नये से नये तरीके म्राब्तियार है, वही स्मार्ट पाता है। इसलिये जब तक लोक भाषाम्रो मे पब्लिक सर्विस कमीशन की परीक्षा देने का मौका नही दिया जायगा, तब तक इस देश के पिछड़े हुए लोगो को नौकरियो मे ब्राने का मौका नही मिल सकता है

हरिजनो के बारे में श्रीर श्रादिवासियों के बारे मे कहा जाता है ग्रीर उनके बारे मे बहत सी बाते इस सदन मे मैने मूनी है। उन के नेताग्रो ग्रौर विभिन्न पार्टी के लोगो की तरफ से मैंने सूना है कि उनकी काफी तादाद मे नौकरियो मे श्राने का मौका नहीं मिलता है। वह कैसे श्रा पायेगे नौकरियो में ? कितने शेड्यल्ड कास्ट ग्रौर शेड्यूल्ड ट्राइब्स के लोग ग्रपने बच्चो को पब्लिक स्कुल्स में भेजने की क्षमता रखते है ? क्या उनकी म्रार्थिक परिस्थिति ऐसी है कि वे म्रपने बच्चो को पब्लिक स्कुल्स मे भेज सके? ग्रौर जो बच्चे पब्लिक स्कल्स मे जा कर उस तरह की अग्रेजी का ज्ञान हामिल कर पाते हैं भले ही उनको किसी विषय का ज्ञान हो या न हो, उनको एफि-शियेट मान लिया जाता है, उन को स्मार्ट मान लिया जाता है भ्रौर उन को सेट्रल गवर्नमेट मे नौकरी मिलु जाती है। इसलिये ग्राहिस्ता-ग्राहिस्ता जो कैटेगरी बन रही है उसमे शेड्युल्ड कास्ट ग्रौर शेड्युल्ड ट्राइब्स के लोगो को निश्चित प्रति-शत के अनुसार नौकरियां नहीं मिल पाती हैं। ग्रौर साथ ही साथ उनको ही नही, जो ग्रौर दूसरी माइनारिटीज हैं, रिलीजस माइनारिटीज जैसे किश्चियन है, मुसलमान है, उन लोगो को भी श्रपनी पापुलेशन के परसेटेज के मुताबिक नौकरिया नही मिलती हैं।

मुस्लिम कम्युनिटी में काफी असतोष है और मुस्लिम कम्युनिटी के इस ग्रसतोष को दूर करने के लिये हो सकता है कि उत्तर प्रदेश मे स्राने 42 RSS/73-5

वाले चुनाव को देख कर ग्राप चार हजार उर्दू टीचर्स एप्वाइट कर ले या कचहरी मे उर्द का पेटीशन एक्सेप्ट कर ले, मगर यह जो हाच-पाच तरीका है इसके जरिये न तो मुस्लिम कम्युनिटी मे जो फस्ट्रेशन है उसको ग्राप दूर कर पायेंगे ग्रौर न उनको ग्रपने साथ ले ग्रा सकेंगे, बल्कि स्राप कम्यनलिज्म को स्रौर भी प्रोत्माहन देने की कोशिश करेगे। कुछ दिनो पहले "इलस्ट्रेटेड वीकली" मे 22 अप्रैल, 1973 के अंक मे कुछ फिगर्स निकली थी कि सर्विमेज में मुस्लिम्स का क्या हिस्सा है? उसके ग्रनुसार ग्राई० ए० एस० ग्राफिसर्स जहां 2,100 है, वहा ये सिर्फ 111 है, जहा फारेन सर्विसेज मे 270 है वहा ये मिर्फ 12 हैं, ग्राल इडिया पुलिस सर्विस मे जहा 1,200 हैं वहां ये 43 हैं, सेट्ल सेकेटेरियट सर्विस मे जो टाप टू ग्रेड्स है उन में ग्राउट ग्राफ 680 ग्रोनली6, लोग्रर ग्रेड्म में ग्राउट ग्राफ 2,000 ग्रोनली 4, क्लैरिकल स्टाफ में ग्राउट ग्राफ 9,900 ग्रोनली 21, तो मुस्लिम पापुलेशन का जो परसेटेज है उसके साथ इमको देखते हैं तो सर्विसेज मे उनका जो परसेटेज हे यह बहुत कम है ग्रौर इसी लिये मुस्लिम पापुलेशन में फस्ट्रेशन है स्रौर उन लोगों मे ग्रसंतोष है।

Union Public Service

Commission

श्री पंहरीनाथ सीतारामजी पाटिल (महाराष्ट्): देखिये, किसान जो देहात में रहते है वह 70 फीसदी है, लेकिन उन के कितने लड़के ब्राई० ए० एस० या ऋाई० पी० एस० मे है। वह फिगर्स भी ग्रापने देखी है। मेरा यही कहना है।

श्री गोलाप बरबोरा: मैं इसी लिये बोल रहा हं। यह जो अग्रेजी का श्रीर अग्रेजियत का बोलबाला दिल्ली में है, उसमें न कोई किमान का लड़का आ सकता है, न हरिजन और आदि-वासी का लडका ग्रा सकता है, न मुस्लिम का ग्रीर न जो रिलिजस माइनारिटीज है उनके लडके श्रा सकते है। यहां शासन में जो इने गिने लोग कुछ इलाको के हैं, वही लोग हिन्दूस्तान में राज-नैतिक तौर पर ही या नौकरियो मे ही रहेगे, इसलिये इस व्यवस्था मे परिवर्तन फौरन होना चाहिये ग्रौर इसका एक ही रास्ता है ग्रौर वह रास्ता यह है कि टेस्ट्स सिर्फ म्रंग्रेजी में ही नहीं हो [श्री गोलाप बरबोरा]

स्रप्रेजी को एक मबजेक्ट रिखये, स्रगर ध्रापकी इच्छा हो तो लेकिन स्रपनी-स्रपनी जो मदर टग है, स्रपनी-स्रपनी जो रीजनल लेंगुएज है, उसमें टेस्ट दे कर भी पिब्लिक सर्विस किमशन से स्राने का उनको मौका होना चाहिये—जब कभी किसी दूसरे प्रात में ट्रास्फर होगा तो वह वहा की भाषा सीख लेंगे। स्रग्नेजी का ही माध्यम क्यो हो सौर पिब्लिक स्कूल का जो प्रोननिसयेशन है सौर उनका जो तौर नरीका है, वही क्यो माना जाय। इस सब को हम जहरी नही मानते है स्रौर यह सब हटना चाहिये।

साथ ही साथ पब्लिक सर्विस कमिशन के सम्बन्ध मे कुछ और चीजे है। ग्राई० ए० एस० मे प्रोमोशन के जरिये 25 परसेट है स्रौर कुछ डाइरेक्टली रिऋटमेट के जरिये है, लेकिन पुलिस सर्विस मे हम देखते हैं ग्रीर कुछ ग्रीर सर्विसेज मे भी देखते हैं कि डाइरेक्ट रिक्टमेंट के जरिये से ही ज्यादा होता है। जैसा कि हमने पहले बोला है कि जो खास तरीके की ग्रग्नेजी नहीं बोल पाते हैं उनको नहीं लेते है, उसी तरह जिनकी पद्रह माल की नौकरी है, जिनको एडिमस्ट्रेशन मे काफी एक्सपी-रियस है या पुलिस सर्विस मेया फारेन सावस मे एक्सपीरियस है, उनको नहीं लेते है श्रौर ज्यादातर लोगो को जो डाइरेक्ट एप्वाइटमेट मिल जाता है इसका जो ब्राज का परसेटेज है इसको भी चेज करना चाहिये । जो लोग ग्राज नौकरी मे हैं, जो श्राज एडिमिनिस्ट्रेटिव सविस मे स्टेट्स मे है उन लोगो के लिये सेटर मे ग्राने के लिये भी कुछ हायर परसेटेज तय करना चाहिये, जिससे कि एक्सपीरियस प्लस युथ दोनो का कम्बीनेशन हो ग्रौर सिर्फ यथ ग्रौर सो-काल्ड मार्डर्न स्मार्टनैम को ही त्राइटेरियन नही बनाना चाहिये।

इसी से तो हम लोग देखते है डिस्ट्रिक्ट्स के ग्रदर बहुत जगहो मे पुलिस मे या जेनरल एड्रिमिनिस्ट्रेशन मे ये यग ग्रौर स्मार्ट लोग तो है, लेकिन खास किटिकल सिचुण्शन जब आ जाती है, कोई रायट हो जाए या डिस्टरबैन्स हो जाए, तो वे लोग नर्वस हो जाते हैं। जो लोग वहा के लोकल ग्राफ्सिसं हैं, क्योंकि वे जूनियर कैटेगरी मे है, इसलिए उन लोगो को प्रमोशन Commission के जरिए भी निवय पोस्ट में जाने का मौका नहीं मिलता है, ज्यादा एक्सपीरियन्स होतें हुए भी। तो उस सिचु शन में वे लोग ूकि काम नहीं कर पाते हैं इसलिए डाइरेक्ट रिक्टमेन्ट का जो परसेन्टेज किया जाता है उसकी जगह जो प्रमोशन के जरिए ग्राने का मौका है उसमें प्रसेन्टेज कुछ प्यादा होना चाहिए—कम से कम ग्रभी जो है, उसका दुगुना होना चाहिए।

इसके माथ-साथ जो काफिडेन्शल रिपोर्ट रखने की बात है, वह एक बहत बड़ी बाधा है। कोई भी एक बटे ग्राफिसर को कोई भी **ब्राफिसर के बारे में काफिडेन्शल रिपोर्ट रखने** का जो ग्रधिकार दिया हम्रा है वह नही रहना चाहिए और अगर ऐसी कोई रिपोर्ट रखे भी ो सिर्फ एक ग्राफिसर की नहीं होनी चाहि, बल्कि दो-तीन ग्राफिसरो का कोई एक पैनल हो, वह डिसकस करके कोई रिपोर्ट रखे तो यह चीज हो सकती है। ग्रगर एक सीनियर ग्रपने जनियर भ्राफिसर के बारे में काफिडेन्शल रिपोर्ट रखेगा तो उसमे कभी-कभी ऐग भी होता है कि जब वह कभी ग्रपने पर्सनल काम करवाने की कोशिश करता है, तो जनियर स्राफिसर जब घोटेस्ट करता है तो उसके ऊपर एडवर्स काफिडेन्शल रिमार्क रख देता है। बाद मे, जब उमकी अपनी नौकरी मे तरक्की का सवाल श्राता है, तो वह काफिबेन्शल रिपोर्ट उसके खिलाक हो जाती है। रिपोर्ट के बारे मे भी नयी तो काफिडेन्शल व्यवस्था होनी चाहिए।

इसके अलावा एक और बात जो मुझे कहनी है वह यह कि पापुनेशन के परसेन्रेज के अनुपात में नौकरियों में कोटा ोना चाहिए, हर एक ान्न ने लगुस्टिक ग्रुप के हिसाब में । ऐसी त्यप्तस्या होनी चाहिए कि जिम प्रान्त के जिस लैगुएज ग्रुप की जो पापुलेशन है, हिन्दुस्तान की टोटल पापुलेशन के हिसाब से वहां के लोगों को नौकरिया मिले । जैसे मैं असम से भ्राता ह, वहा की पापुलेशन भ्राज डेढ करोड़ है । डेढ़ करोड़ पापुलेशन जिस प्रान्त की है, उंसकों सारे हिन्दुस्तान की जो 55 करोड़ पापुलेशन है, उसके मुताबिक करीब दाई या

तीन परसेन्टेज नौकरिया उस प्रान्त के लोगो को जरूर मिलनी चाहिए। यह माग हमारी है, क्योंकि ऐसा नहीं होने से हिन्दुस्तान में कुछ खास जगहो के ही लोगो को सब बडी-बडी नौकरियाँ मिलती रहेगी। इसमे एफिशियन्सी का कोई खास सवाल नहीं है, क्योंकि एक दफा किसी एक ग्रंप की कोटरी बन जाती है, उनका अपनी भाई-विरादरी मे ही एफिशियन्सी नजर श्राती हे श्रौर वाहर के लोगो को एफिणियन्ट नहीं माना जाता है। इसलिए दो सवाल मेने रखे हे-एक तो लोक भाषात्रों के जरिए परीक्षा देने का ग्रधिकार ग्रौर दुसरा. पापुलेशन के ग्राधार पर हर प्रान्त के लिए नौकरियो के कोटा में परसेन्टज फिक्स करना।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-NEL (SHRI RAM NIWAS MIRDHA) · Sii, we are discussing the 22nd Report of the Union Public Service Commission which covers the period 1971-72. Many Members have taken part in this debate and have raised a number of points, some of which are of basic importance Well, Sir, this Report has given two instances where the Government has not agreed with the recommendations of the UPSC and we have submitted a Memorandum explaining the reasons for non-acceptance of the Commission's advice. Sir, it would be apparent that on the whole the Government has accepted the advice of the Commission.

And the Govt. very strongly feels that the U.P.S.C. should get full support from the Government in all measures that it seeks to take to improve the recruitment procedures for the various services.

Sir, something was mentioned about the status, salary and other things of the Chairman and members of the Commission. Well, this matter is under the consideration of the Government and I can assure the House that the Government fully realises that the Commission, its Chairman

and its members, should enjoy a status and importance that is due to it as a very important constitutional authority, an authority which the Constitution has created.

Then, Sii something was said about the appointment of technical persons as members. Sir, under the Constitution about half the members have to be persons who have served the Central Government the State Governments for at least years. So, they must be persons who have administrative experience This provision is there to see that about half the members have experience of the working of the governmental system which would them select candidates in a proper way. If you look at the list of the present members you will find that quite a large number of them are academicians or people with tech nical background. Sir, the Chairman, Dr A. R. Kidwai, is a non-official a fact which was noted by a number of Members, and I think, with great approval, has been a Professor of Chemistry and has been at educationist and a scientist Then, Dr. M L Sahare is a non-official member He is also an agriculturist, scientist and scientific background. H N Ramchandra Rao, another non-offi cial member, has been Professor of elec trical engineering, Indian Science, Bangalore, and is a scientist eminence Dr. A. K. Dhan, another non official member, is an educationist Dr. F Bhatnagar, another non-official, is eminent mathematician and has been Pro fessor and Vice-Chancellor ın Universities So, Sir, the tiend is that w should have more and more persons wit a scientific and technical background be cause a very large number of posts the the UPSC recruits are of a nature. So, it is necessary that they hav to be with a proper background.

Then, Sir, there is no pre-dominance (ICS or IAS members in the Commissio as was feared by some Members There no ICS in the whole list There is no IA in the whole list There is only one perso from the Indian Foreign Service

[Shii Ram Niwas Mirdha]

Dr Rajwaie, and he was till recently Vice-Chancelloi of one of the Universities So, he is also an academician member

SHRI B T KEMPARAJ No lady member

SHRI RAM NIWAS MIRDHA Well, Sir, it is true we have no lady member We have members from Scheduled Castes and Scheduled Tribes and we see that persons from different background are elected so that the Commission truly reflects the view points and the background of various specialities

Something was also said about selection of persons as experts Dr Chakrabarti mentioned this along with other members Well, Sir experts also are selected from a very large spectrum. They are from public-sector enterprise from universities, from private sector and the aim is to see that people with sufficient eminence and competence sit on these Selection Boards so that proper selections are made and that the Commission enjoys proper status and respect.

One point which was stressed by a large number of members is regarding the vina test or the medium of examination for these services, particularly IAS and others Well Sir, these things are really basic because the old predominence that English had is gradually being reduced

SHRI GOLAP BARBORA It is increasing

SHRI RAM NIWAS MIRDHA It is not increasing but we have not yet advanced much All that I can say is this It was decided long back that all the languages mentioned in the Eighth Schedule of the Constitution should be adopted as the medium of examination for these services. In the Resolution adopted by both Houses of Parliament in December, 1967 on the question of official lan

guage of the Union, the following, interclia has been provided

That all the languages included in the Fighth Schedule to the Constitution and Fighth shall be permitted as alternative media for All-India and for Central, Service Examinations after ascertaining the views of the Union Public Service Commission on the future scheme of examinations the procedural aspect and the time

Accordingly, a beginning in the use of regional languages was made in 1969 when candidates appearing at the combined competitive examination for recruitment to IAS etc were given the option to their inswers in respect of two of the compulsory papers-Essay and General knowledge-in any of the languages mentioned in the Eighth Schedule, The question of extending such English option to more subjects is under consideration of the Union Public Service Commission in the light of experience gained so far

Well Sir, we have been taking this up with the Commission on a number I myself had discussions on occasions it with the former Chairman and with the present Chairman of the Commission and they are tiving to find ways and means how the regional languages could also be introduced as medium of examination in written exams, as well as in the viva test I am happy to inform the House that ,the present Chairman, Dr Kidwai, being fully sympathy with the Government s approach in this respect, is appointing a Committee of experts which will go into the whole examination procedures including viva and other things, because it is felt that if all these languages have to be made medium of examination, the system examination may also have to be changed. He has assured me that the Committee would be asked to report just in a few months' time, it would not be a long Commission which would take years He is very keen that this should be thoroughly examined by competent people, academi

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cians and people who are interested and who are competent on this subject and the report should come as early as possible so that a decision on it could be taken.

So. Sir. I think we should await

to

results of this Committee and I am sure

medium

as

be appreciated by the Commission and the

Committee and the Commission will advise

us as to how we can proceed in the matter.

introduce

of

possible

I would not try to anticipate the recommendations of the Committee but a lot has been said about the viva test, that it merely tests a person's smartness or other things and it does not go much deeper. Well. Sir, it is true particularly because medium in the viva is still English. We are trying to see if this could also be made an alternative but we were informed by the former Chairman that since all the Members in the Selection Board in the viva will not know many of the languages it is not advisable to have languages other than English at this stage. But, Sir, the question of viva test has to be gone into what form the viva test should take. some sort whether of psychological testing should be there or some sort of test should be there to bring out social outlook or other qualities of the candidates. Merely sitting across the table and talking to him may not be enough; a lot of other things will have to be imported into the assessment of a candidate. It can be a group viva also to find out how a candidate reacts to other person's argument, how he can get along with a group of people whether he has qualities of leadership or not. The present system of viva is probably not designed to test the potentialities of the candidates. These have certainly to be taken into account and the interest shown by the hon Members in this respect will be conveyed to the Commission. Some of them may even like to appear before the Committee that is going to be appointed; of course I do know what procedure the Committee will follow. The fact remains that a lot of reforms are necessary and the Commission pean History because it earns them me

also feels the same way as the Government and they are taking concrete steps to see that these policies are implemented as early as possible.

Commission

Union Public Service

Similarly something was said about the training of IAS and other officers.

DR. R. K. CHAKRABARTI: If 1 may be permitted to interrupt just for a second for reduction of marks for the viva tes from 300 to 100 does not require the recommendation of any Committee anything. It can simply be done by the Chairman or the Ministry. This is wha I was trying to emphasize that we la 33 per cent of the emphasis on the viva that can be cut down very easily to 10 instead of 300 and marks for theory ma remain the same at 900.

SHRI RAM NIWAS MIRDHA: Th trend is there to reduce the marks for th viva. Before 1957 in the IAS examinatio a certain number of marks in the compulsory. However good might do in the written papers if you d not get a certain percentage of marks i the viva you are just not selected. abolished that. Not only that; formerly was 400 marks for IAS but we reduced to 300. It was 300 for the other Service and we reduced it to 200.

DR. R. K. CHAKRABARTI: It is st 300 for IRSE.

SHRI RAM NIWAS MIRDHA: Th I know. They are reduced from 300 200 for the Central Service examinatio and from next year even for the IRSE v are reducing from 300 to 200. I acce Dr. Chakrabarti's basic contention too much emphasis should not be giv to viva but at the same time I must in press on the hon. Member that some so of testing is necessary. Our system of wi ten examinations I think is not perfect find it is much too heavily weighted on t academic side; not only that but if peoproceed in a certain way there is a c tain formula for passing these examinatio As was mentioned by Mr. Krishan K the biggest group of candidates take Eu

[Shri Ram Niwas Mirdha]

marks. I have seen many technical candidates, when they are asked what subjects they are offering they say Europeon History, Constitution, Political Science, subjects which they have not studied before. And one criticism against the present sysem of examination could be that we are esting these persons who are studying the subject for the first time.

What are we testing him for ? We are esting him for his capacity to mug up ertain things and put them in a proper vay. The written examination as at preent conceived and being worked through s a very imperfect system. We want to hange that also. I have discussed in depth ith the Chairman and other members of he Commission that this type of subjects thich people offer for the first ould only mean there is a certain gimmick f passing through them. There are certain et questions. All this should be changed. Ve should test a person for his real ualities, his academic insight and intelctual calibre. We should test him for iese things and not his capacity to master subject in three months or six months id get through an examination. I agree ith Dr. Chakrabarti. We have been acting 1 the same lines. Viva should not have o much of importance in our scheme of taminations and we have been acting on is. Even in the present marks for viva ou will not feel it so much when the w system of personnel testing comes rough. From that point of view I am agreement with what the mpletely in n. Member says.

श्री श्रोम प्रकाश त्यागी: श्रीमन् मंत्री महोदय है मैं एक बात पूछना चाहता हूं कि क्या यह उच है कि वाइवा में ग्रीर लिखित परीक्षा में प्रग्रेजी को महत्व दिया जाता है ग्रीर जिन गंतों में मातृभाषा में श्रिक्षा हो रही है वहां विद्यार्थियों को कठिनाई पड़ती है, उनके साथ ग्रिया होता है ।

THE VICE-CHAIRMAN (SHRI V. B. UU): He has already said something out it. Probably you were not here.

SHRI RAM NIWAS MIRDHA: Then, some Members mentioned about all India services in engineering and medical sciences. Well, Sir, the position in this respect, I am sorry to say, is not very happy. We decided long back that we will have the Indian Medical and Health Services and the Indian Service of Engineers, but unfortunately some of the State Governments are not agreeing to our proposal. We have not given up our idea of having these all India services. We are pursuing it with them and we do hope that they would come round to our viewpoint. In a matter like the all India services, where it is common to the Centre as well as the States, we want to carry as many of the States as possible with us, so that it can really be an all India service, not only in name but also in content. Most of the Governments, if not all, should join us in this and I do hope if hon. Members could persuade their State Governments in this respect we would be most happy to do so and we would be introducing this. Actually the rules have been framed, notifications have been issued and we have reached quite an advanced stage. The moment we receive concurrence from some of State Governments we would be able to launch these services and bring them into existence.

I was saying something about the training of our IAS probationers in Mussoorie. Lal Bahadur We have our National Academy of Administration there. In that training we give what is called foundational course not only IAS and IFS, but other services also. Our endeavour is that even technical services, with engineering and other background, should get a certain grounding in the type of constitutional set-up under which are working, economic planning and things like that. We have done a lot so far as training of our officers is concerned in the last two years and the Academy is doing very excellent work.

The question of in-service training was raised. Professor Ruthnaswamy probably raised it. He observed that it is being done

in Australia and said that this training has been excluded from the purview of the should be transferred to the U.P.S.C. This was done long ago on Under our set-up it is not possible because the U.P.S.C. is not a branch of administration of the Government. The question of excluding from the purview tration of the Government. The question of excluding from the purview of the U.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the U.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the u.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the u.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the u.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the u.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the u.P.S.C. This was done long ago on security and other considerations. No doubt the u.P.S.C. This was done long ago on security and other considerations.

We do not think that the U.P.S.C. should be entrusted with this task and I do not think they will accept it either because it in 1972. The U.P.S.C. have agreed to the needs lot of administration. Our constitu- exclusion of these posts and the matter tional set up also does not say this. But is being further examined by the Ministry's that does not mean that the Government Department concerned. has not given due importance to the training of government officers Actually when attitudes of we talk about the changing officers or making them more suited to the present needs of the society training is or can be made into a very important instrument for moulding our officers in the desired way. We are using this instrument of training and we have had training in the initial stages. Then we have training at a later stage Even senior officers, officers who some years back could not have thought of going to an institution, with eleven or twelve years' seniority, are being brought within the ambit of our training programmes which is doing them a lot of good because we feel that there many techniques of administration, of planning, of economic assessment and things like that with which they have to be made conversant

Another thing that was mentioned was that a large number of posts have been excluded from the purview of the UP.SC Here there is something of a basic difference between the two approaches. Some scientists say that this UPSC. system is not the best way of selecting scientists promoting them or selecting scientists or other scientists, whereas others say that whatever it is the UP.SC. because it imparts a certain sense of objectivity in the selection is the best to carry confidence with the generality of the people and the scientists also. So this debate is going on. At present in so far as the scientific departments are concerned, only the Department of Atomic Energy

has been excluded from the purview of the U.P.S.C. This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the U.P.S.C. the posts in the Defence, Research and Development Organisation, scientific and technical posts in the Department of Science and Technology, posts in the Department of Space was referred to the U.P.S.C. in 1972. The U.P.S.C. have agreed to the exclusion of these posts and the matter is being further examined by the Ministry's Department concerned.

This also arises in the light of what was said about the Indian Council of Agricultural Research and the CS.I.R. about which lot of debate is going on and the debate still goes on I hope some satisfactory solution would be found as to what will be the proper and best method of selecting people for these organisations. Truly speaking, for example, the Indian Council of Agricultural Research is a registered society, legally and technically speaking. So it is not automatically covered by the U.PSC system Similarly, there are other Corporations which are independent or which are statutorily constituted. They may not also come to the UPS.C. But the whole idea is what sort of system of recruitment is the best suited for the scientific posts. Some say that the Atomic Energy Commission system is the best, But others say that there is lot of subjectivity in the Atomic Energy subjective in the sense that you promote a person if he reaches a certain stage of seniority or maturity and competence even it there is no post Now a person as a scientist can really be brilliant and deserves promotion On the other hand for such a system we can say that there is favouritism because you have promoted them in due course But the Department thinks he is good enough. So we have to find some via media where merit is recognised, not only recognised but given promotion out of turn. On the other hand the system should be such as not to demoralise the general services including the scientific services, and I do hope that scien-

[Shri Ram Niwas Mirdha]

tists amongst themselves would arrive at some satisfactory system by which the whole thing can go. Mr. Niren Ghosh went to the extent of saying let there be no merit promotion, that everything should be by seniority. That is going to the other extreme. The young people who are more competent should get rewards because they have more enterprise, bacause they are more competent, mere seniority cannot be the criterion for selection whether in the Government or in a scientific tion.

Motion re. Twenty-Second

Annual Report of

3 P. M.

Merit has to play a part. Whether merit should play a dominant part or seniority should play a dominant part again depends upon the type of experience that is needed for a particular post. These are the things under debate. We are considering them and I think we will be able to find some satisfactory solution for this pioblem also

A lot has been said about the confidential reports. Well, Sir, some instances are in the mind of hon. Members. Probably, they had to make these very strong observations Well, Sir, it is true that a lot of defects in the present system of writing confidential reports are there One can say that there is too much of a substantive element in the report; one can say that you cannot get a proper assessment of a person's experience and personality. We have been thinking various ways in which this system could be improved. The Administrative Reforms Commission, in their Report on Personnel Administration, have made the following recommendations:

"(1) At the end of each year, the official reported upon should submit a brief resume, not exceeding 300 words, of the work done by him, bringing out any special achievement of his The resume should be submitted to the reporting officer and should form part of the confidential report The reporting should take note of the resume and after making his own assessment and comments, submit the entire report to the next higher officer.

(ii) There is no need to indicate adverse remarks to the official. In the event of any adverse remarks having been recorded the reviewing should after discussing them with the reporting officer and, if necessary the officer reported upon, either confirm the remarks or suitably modify them as the case may be.

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(iii) The annual report may be called "performance report" instead of "confidential report"

This idea of 'performance report' was given by Shri Bhupesh Gupta and other also. So, we have put this Members matter before the J.C.M. where the 1epresentations of the staff side are They have a sub-committee which is going into the details of this have given some suggestions. We are trying to see how the whole system of writing confidential reports can be improved. whether we call them by 'performance reports' or not

SHRI MAHAVIR TYAGI: Why should the adverse remarks not be individually communicated 'to the person concerned? After all, justice is done if there is some mis-understanding.

SHRI RAM NIWAS MIRDHA. I was merely quoting from the recommendations of the Administrative Reforms Commission on 'Personnel Administration'. I was not giving my personal views. These are some of the suggestions that the ARC has given and the J.C.M is considering them where the staff representatives are also there. We will take note of what has been said by the hon Members and a final decision on these recommendations as well as matters is vet to come. So, we will see how this thing could be improved I still feel that something would have to be written by the officer under whom an official is working. It is he who comes into daily contact with him. He knows his work, his attitude, his competence towards job and a lot will depend on how There is a reviewing authohe reports. rity also. In case the reporting officer has certain prejudices against a particular officer, the same could be reviewed by the reviewing officer. Even in the present system there is a lot of safety and we have seen that it has not worked to the detriment of the employees. Still there can be some cases in which this could have happened. All I can say is that we will take note of these remarks by the hon. Members and see that our system of assessment of government servants improves as such as possible.

Well, Sir, a lot of other questions were raised. The question regarding Dr. Darbari was also raised. I do not know whether I should go into the details of it. It does not arise out of this in any case. Shri Bhupesh Gupta gave a large number of amendments. I have seen almost all of them.

Shri Bhupesh Gupta had also brought to our notice some special cases in which, according to him, justice had not been done, whether by way of writing confidential reports or otherwise. All I can say is this that all these suggestions and observations of honourable Members would receive our utmost attention, and I hope we will be able to improve things in the light of what has been observed here.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There are thirty amendments moved by Shri Bhupesh Gupta. I am putting the amendments to vote. The question is:

1. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House notes with surprise that the U.P.S.C. was asked to regularise the appointment of the Secretary of the C.S.I.R. one year after he had been appointed without any consultation with the U.P.S.C. and that such practice is common with the Government."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

2. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House notes that the seniority criterion was ignored by the Government in the appointment of the Director, Fuel Research Institute, Dhanbad."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

3. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the present system of CR (confidential report) has become a source of favouritism, pressure tactics, victimisation and corruption to the detriment of the government servants and standards of public service, and recommends to the government that the whole system as it stands be abolished forthwith and replaced by some other methods for work evaluation in consultation with the U.P.S.C."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

4. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is firmly of the opinion that (a) the promotion of the I.A.S. and I.P.S. in the selection grade should be done in consultation with the U.P.S.C. and normally on the basis of the latter's recommendations and that (b) the present selection committee comprised of some secretaries of the Government should be done away with."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

5. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the so called confidential report should be replaced by the performance report which the candidate should himself write and that reporting officer should state his comments or views on such performance report and that the same should be known to the concerned candidate as is done in the Army and that thereafter the report should be sent to the UPSC for examination."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

6. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House deplores the present practice of filling up confidential reports for 5 to 10 years to the detriment of the candidate's prospects and future."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

7. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that members of the UPSC should be given the status of the judges of the High Court instead of that an additional secretary, which means that a member of the UPSC is inferior to a secretary of the Union Government and further that the Chairman of the UPSC should be given the status of the Chief Justice in order to upgrade the position of the UPSC as a whole vis-a-vis the top bureaucracy."

The motion was negatived.

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

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8. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House notes with concern that the secretaries of the Union Government have developed the habit of looking down upon the U.P.S.C. and even dominating it in some respects, the Chairman of the U.P.S.C. having been given a lesser status than that of the Cabinet Secretary."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

9. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House notes with revulsion the Prevailing practice of the persecution and victimisation of the incorruptible and honest officers and other government servants by top bureaucrats either at their own instance or on the orders of the Ministers or, at times, even to oblige some private individuals in business."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

10. That at the end of the Motion, the following be added, namely:--

"and having considered the same this House notes with grave concern that even the administrative machinery are improperly and unjustly used to make scape-goat of intimidate, persecute and otherwise victimise honest officials or for covering up the real culprits and corrupt elements in the administration."

The motion was negatived,

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

11. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House recommends to the Government that no case against an officer should be sent to the CBI for investigation without reference to the UPSC when the allegation is made by one officer against any other government servant."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

12. That at the end of the Motion, the following be added, namely:--

"and having considered the same, this House is of the view that officer or officers responsible for unjustly harassing a government servant should face examination of his antecendents and records by the UPSC."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

13. That at the end of the Motion, the following be added, namely:---

"and having considered the same, this House is of the opinion that after ensuring that the UPSC includes among its members distinguished scientists and educationists there must be no attempt to take away the departments from the purview of the UPSC."

The motion was negatived

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

14. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that no member of the former ICS should be

appointed as a member of the UPSC and further that a decisive majority of its members must be comprised of men drawn from outside the administrative service or from the members of such service."

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The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

15. That at the end of the Motion, the following be added, namely:---

"and having considered the same. this House is of the opinion that the Chairman of the UPSC must be a distinguished non-official person who has never been a member of Government administrative service."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B RAJU): The question is:

16. That at the end of the Motion. the following be added, namely:-

"and having considered the same, this House is strongly of the opinion that there should be provision for lateral entry into the IAS at 30-35 per cent of the technicians, engineers, educationists, journalists, economists, etc."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. R. RAJU): The question is:

17. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is firmly of the opinion that concept of the so called "multifunction" IAS must be abandoned lock. stock, and barrel and that the technocrats must be put on at par with the so called "generalists". '

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

18. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the view that the UPSC should encourage the coming up of the technocrats, scientists and the like rather that the so-called "generalists" in view of the requirements of national building tasks."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

19. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the UPSC should be particularly on guard in dealing with the cases of the candidates who come from the wealthy sections of the community or upper classes or from the families of the ICS and IAS and IPS officers."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

20. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the concept of the so called personality test must undergo a radical change in order to encourage progressive social outlook, patriotism, love for the downtrodden masses and from commitment to democracy and secularism."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

21. That at the end of the Motion. the following be added, namely:—

"and having considered the same, this House is of the opinion that the no one from among the administrative service including retired personnel should be appointed as a member of the UPSC without his candidature being approved by the two Houses of Parliament in order to give the latter an opportunity to exercise vigilance in the light of experience."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B RAJU): The question is:

22. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that special care should be taken by the UPSC not to give any direct or indirect preference to English and that the mother tongue of the candidate must get all due recognition and consideration."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

23. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the view that the examinations under the UPSC should be held in all the modern Indian languages listed in the Eighth Schedule of the Constitution."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

24. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the IJPSC should examine periodically the records of the service of the secretaries, joint secretaries and directors in the administrative service and further when serious allegations are made against such officials in Parliament the Government should at once send the relevant records to the UPSC for examination and advice.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

25. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that UPSC as far as possible be made a watch dog in respect of the top echelons of the administrative service particularly the secretaries of the Union Government including the Cabinet Secretary."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

26. That at the end of the Motion; the following be added, namely:—

"and having considered the same, this House is of the opinion that a machinery should be set up for the UPSC to consult the recognised unions of the Government servants to draw upon their knowledge and experience for a better grasps of the problems relevant to the functions of the UPSC."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

27. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that there should a Parliamentary Committee for enabling the UPSC to know at first hand and also in a more business like way how Parliament feels about the conduct of the higher echelons of the services within the purview of the UPSC and also about the latter's handling of the affairs of the Commission, thereby promoting better

contracts between Parliament and the UPSC."

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The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

28. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the UPSC must take due note of the fact that the members of the Scheduled Castes and Scheduled Tribes as also of the minority communities especially the largest minority community in the country are hopelessly under-tepresented in Class I and Class II and other higher services."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

29. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House recommends to the UPSC that it keeps a record of the work the secretaries and joint secretaries, IPS and other officials under its purview in the light of public criticisms against such officials."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

30. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House recommends to the Government that it reviews the entire question of the composition and work of the UPSC in the light of experience and keeping in view of the demands of the changing times and radicalisation of the masses to bring about such amendments and elaborations of the Constitutional provisions relating to the UPSC as may be deemed necessary.

The motion was negatived.